

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:654
ANSWERED ON:28.07.2010
LEGISLATION ON DAM SAFETY
Patil Shri Sanjay Dina ;Ray Shri Rudramadhab

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government has approved draft legislation for dam safety in the country;
- (b) if so, the details thereof alongwith the salient features of the legislation; and
- (c) the time by which the proposed legislation is likely to be enacted?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA)

(a) Yes, Sir.

(b) The proposed dam safety legislation has been approved by the Government on 13.5.2010. The proposed Dam Safety Legislation will provide for proper surveillance, inspection, operation and maintenance of all dams of certain parameters in India to ensure their safe functioning and for matters connected therewith or incidental thereto. The proposed Legislation seeks to enjoin responsibility on Central Government, State Governments and owners of specified dams to set up an institutional mechanism for ensuring safety of such dams and reporting the action taken. It defines the duties and functions of these institutions in relation to perpetual surveillance, routine inspections, operation and maintenance, maintenance of log books, instructions, funds for maintenance and repairs, technical documentation, reporting qualifications and trainings of concerned manpower, etc.

(c) The introduction of the legislation on dam safety (The Dam Safety Bill, 2010) has been listed in the tentative list of Government Business, expected to be taken up during the Fifth Session of Fifteenth Lok Sabha, 2010.